

FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF EMERALD MINERAL EXIM PRIVATE LIMITED.

RELEVANT PARTICULARS

1.	Name of corporate debtor	Emerald Mineral Exim Private Limited
2.	Date of incorporation of corporate debtor	11/08/2004
3.	Authority under which corporate debtor is Incorporated/Registered	Registrar of Companies - CUTTACK
4.	Corporate identity number of Corporate Debtor	U51920OR2004PTC007714
5.	Address of the registered office and principal office of corporate debtor	Mastan Road, P.O.- Buxi Bazar, Cuttack, Orissa-753001, India
6.	Insolvency commencement date in respect of corporate debtor	20-02-2020 being date of delivery of order by Hon'ble NCLT, Cuttack
7.	Estimated date of closure of insolvency resolution process	18-08-2020 (180 days from the date of the receipt of order by IRP regarding commencement of the insolvency resolution process)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Pratim Bayal Reg. No. - IBBI/IPA- 003/IP- N00213/2018-2019/12385
9.	Address and e-mail of the interim resolution professional, as registered with the board	18/1 Tarapukur Main Road , Ghosh Para , Agarpara , Kolkata , West Bengal , 700109 E-mail : pratimbayal@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	CK-104, Salt Lake City, Sector-2, Kolkata-700091 E-mail : cirp.emeraldmineral20@gmail.com
11.	Last date for submission of claims	07-03-2020
12.	Classes of creditors, if any, under clause (b) of sub-section (6a) of section 21, ascertained by the interim resolution professional name the class(es)	Not applicable
13.	Names of insolvency professionals identified to act as authorised representative of creditors in a class	Not applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink for forms: https://ibbi.gov.in/home/downloads www.optimusresolution.net Authorized Representative: Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Emerald Mineral Exim Private Limited on 20th February 2020.



Pratim Bayal

The creditors of Emerald Mineral Exim Private Limited ,are hereby called upon to submit their claims with proof on or before 07-03-2020 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means..

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional : Pratim Bayal

Pratim Bayal

Date and Place: 22nd February, 2020. Kolkata

